

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR-482 001

Dated 9.8.05

Registration No. CCP-3/05

V.K. Singh

Applicant (s)

VERSUS

P. Shankaran

Respondent (s)

A copy of the ORDER dated 1.8.05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

To
Mr. Rajneesh Gupta
Clerk
D-33
Mr. P. Shankaran
D-2
D-33

04/08/2005

Applicant by Mr. Rajneesh Gupta.
The learned for the applicant in OA No. 293/05 has filed this CCP No. 53/05 stating that the direction given by the Tribunal on 16th May, 2005 has not been complied with.

On the other hand the learned counsel for the respondents Mr. P. Shankaran has submitted that the direction given by the Tribunal has been complied with and he has submitted a copy of order dated 13th July, 2005 whereby the suspension of the applicant has been revoked.

We find that the direction given by the Tribunal on 16/5/05 in OA No. 293/05 was that the Tribunal quashed & set aside the suspension order of the applicant and in pursuance of this order of the Tribunal the respondents have passed the order dated 13th July, 2005 withdrawing the order of suspension of the applicant. The learned counsel for the respondents also submitted that the applicant has joined his duties on 15th July 2005. Hence this CCP is now not maintainable and accordingly it is dismissed as not maintainable.



सत्य प्रतिपत्ति

2/8/2005

उप-रजिस्ट्रार

DY. REGISTRAR

केन्द्रीय प्रशासनिक अधिकरण

CENTRAL ADMINISTRATIVE TRIBUNAL

जबलपुर बेंच, जबलपुर

JABALPUR BENCH, JABALPUR

[Handwritten signature]

Sd/-

(Madan Mohan)

Sd/-

(M. P. Singh)

VC